

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 280 OF 2016

Dated: 14th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Rajasthan Rajya Vidyut Utpadan Nigam Ltd. ...Appellant(s)
Vs.
Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan
Mr. Raghu Vamsy

Counsel for the Respondent(s) : Mr. R.K. Mehta
Mr. Abhishek Upadhyay
Ms. Himanshu Andley for R-1

ORDER

Admit. Issue notice. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 30.01.2017. Dasti, in addition, is permitted.

List the matter on **30.01.2017**. In the meantime, learned counsel for the respondents may file reply on or before 11.01.2017 after serving copy on the other side. Thereafter rejoinder may be filed on or before 27.01.2017 after serving copy on the other side.

**(I.J. Kapoor)
Technical Member**
ts/dk

**(Justice Ranjana P. Desai)
Chairperson**